

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 355 & 353 OF 2018 IN
DFR NO. 4004 OF 2017

Dated: 3rd April, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s SAS Hydel Projects Pvt. Ltd.	...	Appellant(s)
Vs.		
Madhya Pradesh Electricity Regulatory Commission	...	Respondent(s)

Counsel for the Appellant (s) : Mr. Anand K. Ganesan
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : -----

ORDER

(IA No. 355 of 2018 – for delay in re-filing)

The learned counsel, Mr. Anand K. Ganesan, appearing for the Appellant submitted that, there is a delay of 71 days in re-filing the Appeal which has been explained satisfactorily in the accompanying application. The same may kindly be accepted and delay may kindly be condoned.

Submissions made by the learned counsel appearing for the Appellant, as stated above, placed on record.

In the light of the submissions made by the learned counsel appearing for the Appellant and the reasoning given in the accompanying application explaining the delay of 71 days in re-filing of the appeal, we find it satisfactory as the sufficient cause has been made out. The same is accepted and the delay in re-filing the appeal is condoned. IA No. 355 of 2018 for delay in re-filing the Appeal is allowed.

IA NO. 353 OF 2018 IN
DFR NO. 4004 OF 2017

Issue notice to the Respondent on IA No. 353 of 2018 returnable on 14.05.2018.
Dasti, in addition, is permitted.

List this matter on 14.05.2018, as requested.

(S.D. Dubey)
Technical Member
js/vt

(Justice N.K. Patil)
Judicial Member